

LOK SABHA DEBATES

1

2

LOK SABHA

11.06 hrs.

Tuesday, March 29, 1977/Chaitra 8,
1899 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

MEMBERS SWORN

Chaudhari Charan Singh (Baghpat)
Shri Shyam Sunder Gupta (Barh)
Shri Sidrameshwara Swamy Basayya
(Koppal)
Shri Hopingstone Lyngdoh (Shillong)

11.05 hrs.

INTRODUCTION OF MINISTERS

THE PRIME MINISTER (SHRI
MORARJI DESAI): I introduce to
the House members of the Council of
Ministers:

Shri Charan Singh
Shri Lal K. Advani
Shri Shanti Bhushan
Shri H. M. Patel
Shri Purushottamlal Kaushik
Shri Raj Narain and
Shri Bijayananda Pattanayak.

Re. MOTION FOR ADJOURNMENT

MR. SPEAKER: Regarding the
adjournment motion, would you like
to say something?

DR. KARAN SINGH (Udhampur):
I would like to urge that it may be
taken up as quickly as possible.

MR. SPEAKER: Yes, I have ad-
mitted it. But the House would like
the Government to say something.

(Interruptions)

Please listen. I am now in the midst
of an Adjournment Motion.

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): I have also written
on the adjournment motion itself, Sir.
I have written about it.

MR. SPEAKER: I have not seen
it till now. I do not know when you
gave. I have not seen it i.e., on the
adjournment motion on Kashmir.

SHRI JYOTIRMOY BOSU: I want
to make a submission on the adjourn-
ment motion on which you were
good enough to make an observation.

MR. SPEAKER: Mr. Bosu, you
will have time. When I admit it,
you will have ample time. We will
begin discussing it. At that time
you can certainly say something.
Now, those in favour of the adjourn-
ment motion may please rise in
their seats.Yes; now it is
admitted. We will take up the dis-
cussion after the Budget Demands
are passed. It may be at 5 or 5.30
P.M. I do not know. After all, you
know about the urgency of the
Demands. Normally such a motion

[Mr. Speaker]

is taken up at 4 P.M. But there is pressure of work. We will have to send the Demands to the Rajya Sabha. But we will adjust the time. It is only a matter of adjustment; and it is admitted. We will take up the discussion. It may be at 5 or 5.30 P.M. But it does not matter. We will sit for an extra hour.

11.08 hrs.

PAPERS LAID ON THE TABLE

PROCLAMATION, ORDER & REPORT RE. STATE OF ORISSA, PROCLAMATIONS RE. ORISSA AND GUJARAT AND NOTIFICATION UNDER TAMIL NADU URBAN LAND (CEILING & REGULATION) ACT, 1976

गृह मंत्री (चौधरी चरण सिंह) : अध्यक्ष महोदय, मैं आपकी इजाजत से निम्नलिखित कागजात सदन की मेज़ पर रखता हूँ :—

(1) A copy of the Proclamation (Hindi and English versions) dated the 16th December, 1976 issued by the President under article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 923(E) in Gazette of India dated the 16th December, 1976, under article 356(3) of the Constitution.

(2) A copy of the Order (Hindi and English versions) dated the 16th December, 1976, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 924(E) in Gazette of India dated the 16th December, 1976.

(3) A copy of the Report dated the 13th December, 1976, of the Governor of Orissa to the President (Hindi and English versions). [Placed in Library. See No. LT-8/77].

(4) A copy of the Proclamation (Hindi and English versions) dated the 29th December, 1976 issued by the President under clause (2) of article 356 of the Constitution

revoking the Proclamation issued by him on the 16th December, 1976 in relation to the State of Orissa, published in Notification No. G.S.R. 957(E) in Gazette of India dated the 29th December, 1976, under article 356(3) of the Constitution.

(5) A copy of the Proclamation (Hindi and English versions) dated the 24th December, 1976 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 12th March, 1976 in relation to the State of Gujarat, published in Notification No. G.S.R. 944(E) in Gazette of India dated the 24th December, 1976 under article 356(3) of the Constitution. [Placed in Library. See No. LT-9/77].

(6) A copy of Notification No. G.S.R. 868(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1976 containing the Order of the President relating to suspension of article 31 of the Constitution in relation to proceedings etc. under the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976, for the period of operation of the Proclamation of Emergency made under clause (1) of article 352 of the Constitution on the 3rd December, 1971 and on the 25th June, 1975, under clause (3) of article 359 of the Constitution. [Placed in Library. See No. LT-10/77].

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am on a point of order under Direction 2 sub-section (6) i.e. on a question involving a breach of privilege. I have given a notice, Sir. I shall be failing in my duty if I do not try and assist you in the matter and draw your attention to the fact. According to your direction, the privilege motion should come next to the adjournment motion. I have given a privilege motion against Mr. T. N. Kaul, who was once upon a time an Ambassador to the United States. He